

(g) (i) Annual Report of the Ahmedabad Textile Industry Research Association, Ahmedabad, for the year 1980-81, along with Audited Accounts.

(ii) Review by the Government on the working of the Ahmedabad Textile Industry Research Association Ahmedabad, for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in library. See No. LT-4350/82]

12.18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th July, 1982 agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1982, which was passed by the Lok Sabha, at its sitting held on the 20th July, 1982."

PUBLIC ACCOUNTS COMMITTEE

NINETY FOURTH, HUNDRED AND HUNDRED SIXTEENTH REPORTS

SHRI SATISH AGARWAL : I beg to present the following Reports (English and Hindi versions) of the Public Accounts Committee :

- (1) 94th Report of the Public Accounts Committee (1982-83) on paragraph 32 of the Advance Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Railways) relating to Non-payment of Railway dues in respect of land leased to private parties.

- (2) 100th Report of the Public Accounts Committee (1982-83) on paragraphs 2.05(i) and 3.15(ii) of the Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil), Revenue Receipts. Vol. II, Direct Taxes.

- (3) 116th Report of the Public Accounts Committee (1982-83) on paragraph 23 of the Advance Report of the Comptroller and Auditor-General of India for the year 1979-80, Union Government (Civil) on Purchase Operations of the Supply Wing in the High Commission of India, London.

12.20 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 2nd August 1982, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (General) for 1982-83.
- (3) Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982 in respect of the State of Assam.
- (4) General Discussion on the Assam Budget for 1982-83.
- (5) Discussion and voting on the Demands for Grants (Assam) for 1982-83.
- (6) Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982 regarding declaration of certain services of Assam as essential services.

(7) Consideration and passing of :—

- (a) The Industrial Disputes (Amendment) Bill, 1982.
 - (b) The Navy (Amendment) Bill, 1982, as passed by Rajya Sabha.
 - (c) The Rubber (Amendment) Bill, 1982, as passed by Rajya Sabha.
 - (d) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1982, as passed by Rajya Sabha.
 - (e) The Road Transport Corporations (Amendment) Bill, 1981.
 - (f) The Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Bill, 1982.
- (8) Discussion under Rule 193 regarding drought situation in the country at 4.00 P.M. on 2nd August, 1982.

SHRI SUDHIR GIRI (Contai) : Sir, I like to include in next week's business the following item :

Messrs. Incheck Tyres Limited, a public limited company, engaged in the manufacture of tyres and tubes, having 1,500 persons in its employ, has been facing financial difficulties since 1975. This unit is sick and cannot go on without being nationalised. I, therefore, demand that the units should be nationalised. This matter may be considered by the House next week.

SHRI CHITTA BASU (Barasat) : I request that the following item be included in next week's list of business. Discussion on communal situation : There has been a spate of communal disturbances in different parts of the country, namely, Bihar, Tamil Nadu, Delhi and Aligarh in the recent past. In fact, the communal situation has, of late, deteriorated despite the claim to the contrary by the Government. Therefore, time should be allotted for the discussion of the subject next week.

श्री सत्यनारायण जटिया (उज्जैन) : उपाध्यक्ष महोदय, निम्नलिखित दो विषयों को आगामी सप्ताह की कार्यसूची में सम्मिलित किया जाए—

1. विद्युत् मण्डल के कार्यकरण में सुधार।

2. डाक वितरण की व्यवस्था में अनियमितताएँ दूर करना।

MR. DEPUTY-SPEAKER : What about the text you have given? I have got to state that it shall only be recorded.

Now, Mr. Rajesh Pilot.

SHRI RAJESH PILOT (Bharatpur) : I may be allowed to request the Parliamentary Affairs Minister to include the following subject and I think the whole House will agree with me on this :

State Government are not strictly complying with the instructions of the Central Government regarding resettlement of ex-servicemen. I refer to Defence Ministers statement in the meeting of the Kendriya Sainik Board.

The Minister will agree that they are not complying with instructions. Let us discuss it out. It is a very important subject.

MR. DEPUTY-SPEAKER : No. You have given the gist only.

श्री दिगम्बर सिंह (मथुरा) : मैं अगले सप्ताह की कार्यसूची में सम्मिलित करने के लिए निम्नलिखित मुझाव दे रहा हूँ—

1. हमारे देश के गांवों और कस्बों में अखबार डाक से जाते हैं। छोटे-छोटे अखबार तो अधिकतर डाक से ही जाते हैं। छोटे-छोटे अखबार पढ़ने वाले भी गरीब आदमी होते हैं। इन अखबारों के मालिक भी साधारण आदमी होते हैं। बड़े-बड़े अखबार धनी व्यक्ति पढ़ते हैं और उनके मालिक भी धनवान होते हैं। सरकार के अखबारों की टिकट 2 पैसे से बढ़ाकर 5 पैसा करने से गरीबों को हानि और असुविधा हुई है। गांवों में अखबार जाना कम हो गया है। अखबार चलाने वाले इसके लिये आंदोलन और प्रदर्शन कर रहे हैं। मेरा मंत्री जी से अनुरोध है कि अगले सप्ताह की कार्य सूची में इस विषय को विचार के लिए सम्मिलित किया जाये।

2. किसानों को कई वर्ष से गेहूँ का मूल्य कम मिल रहा है। गेहूँ का उत्पादन कम हुआ है। गेहूँ भी आ गया इसलिए अधिक बेचने को गेहूँ खरीद केन्द्र पर आया क्योंकि किसान उसे रोक नहीं सकता था।

श्री दिगम्बर सिंह

किसान विचार कर रहा है कि उत्पादन में काम आने वाली वस्तुओं के मूल्य बढ़ जाने की तुलना में गेहूँ का भाव कम है, गेहूँ के उत्पादन में हानि होती है इसलिये गेहूँ के बजाय दूसरी फसल बोई जाये। इस से देश में गेहूँ का उत्पादन कम हो जायगा। बाहर से गेहूँ मांगना पड़ेगा। राष्ट्रीय आय कम होगी। विदेशों में प्रतिष्ठा कम होगी। अतः इस विषय पर विचार करने के लिये अगले सप्ताह के कार्यक्रम में सम्मिलित किया जाय।

श्री कमला मिश्र मधुकर (मोतीहारी) : उपाध्यक्ष महोदय, माननीय सिंचाई मंत्री जी भी बैठे हैं। मैं अगले सप्ताह की कार्यसूची में निम्नलिखित विषय को जुड़वाना चाहता हूँ—

“बिहार के पश्चिम चम्पारन जिले में गण्डक और कई नदियों में भयंकर बाढ़ आई है। पानी के दबाव से गण्डक नहर के कई तटबन्ध टूट गये हैं। इस से ढाई लाख से अधिक इंसानों का जीवन खतरे में पड़ गया है। 80 से अधिक ग्राम जलमग्न हो चले हैं। सरकारी अधिकारी समुचित ध्यान नहीं दे रहे हैं।”

अस्तु, अगले सप्ताह में इस पर लोक सभा में चर्चा की जाय जिससे कि पश्चिम चम्पारण की विपत्ति में पड़ी जनता को राहत मिल सके।

MR. DEPUTY-SPEAKER : Now, Mr. Niren Ghosh.

SHRI NIREN GHOSH : Sir, I gave two items.

MR. DEPUTY SPEAKER : No. You have to read only the one item that has been approved by the Speaker. You cannot raise any other thing.

SHRI NIREN GHOSH : We are entitled to know, under what rule.

MR. DEPUTY-SPEAKER : The other item which you gave.....

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : It is open to the Committee to deny.

MR. DEPUTY-SPEAKER : Please listen. The other item which you gave is allegatory.....

SHRI NIREN GHOSH : It is not allegatory.

MR. DEPUTY-SPEAKER : in nature. We have not permitted it. That is all.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : No name has been given.

SHRI NIREN GHOSH : Yes, no name has been given.

MR. DEPUTY-SPEAKER : We have already gone through it and we have found that it is allegatory and individual in nature. If you want, I will read the relevant rules.

(Interruptions)

MR. DEPUTY-SPEAKER : The procedure is :

“Submissions by Members on statement by Minister of Parliamentary Affairs regarding Government business for the following week :

X X X

2. Text of submissions proposed to be made, which should be brief, precise and pertinent to matters coming with in the purview of Central Government, should be forwarded along with the written communication to the Secretary. These should not be allegatory in nature.”

SHRI NIREN GHOSH : It is not allegatory. (Interruptions). No allegation.

MR. DEPUTY-SPEAKER : A question on the subject also has already been admitted. You must be satisfied with what we did.

(Interruptions)

MR. DEPUTY-SPEAKER : When I am explaining so much, should you not be convinced ?

PROF. MADHU DANDAVATE : Sir, you are contradicting yourself.

MR. DEPUTY-SPEAKER : I will allow only the reading of this item.

PROF. MADHU DANDAVATE : Sir, if the question has been admitted, why the item cannot be admitted ? You are

contradicting yourself. You say that on the same subject question has been admitted. That means subject is not objectionable. It is not allegatory. (*Interruptions*).

MR. DEPUTY-SPEAKER : I have said what I could do.

(*Interruptions*)

There are also certain rules.

(*Interruptions*)

MR. DEPUTY-SPEAKER : It is all right. Shri Niren Ghosh, you can raise the matter about assent to West Bengal Bills.

SHRI NIREN GHOSH : It is not derogatory. There is nothing new. (*Interruptions*).

MR. DEPUTY-SPEAKER : The other item is more important. Please read that. Are you reading or not ?

(*Interruptions*)

SHRI HARIKESH BAHADUR (Gorakhpur) : This will draw the attention of the Government and this will give them an opportunity.....

MR. DEPUTY-SPEAKER : Central assent to the West Bengal Government Bill. Is it not important ?

SHRI ATAL BIHARI VAJPAYEE : You are going to allow State' matter to be raised but not Central matter.

MR. DEPUTY-SPEAKER : No, no. I have already replied to him. The Chair is not interested in anybody raising it or not raising it.

SHRI ATAL BIHARI VAJPAYEE : Let the matter be clarified once for all.

MR. DEPUTY SPEAKER : We are not partisan to anything. What I say is we conduct the House according to rules. You must allow us to conduct the House....

SHRI ATAL BIHARI VAJPAYEE : But he is not making any allegation. He is seeking information.

SHRI HARIKESH BAHADUR : There is no allegation.

SHRI ATAL BIHARI VAJPAYEE : Now all Personal Assistants are under cloud.

MR. DEPUTY-SPEAKER : Shri Niren Ghosh, are you reading or not ?

SHRI HARIKESH BAHADUR : Why should you not allow ? You can allow it in the form of a question for getting information but you are not allowing him to read. Why was the question allowed if it was allegatory in nature ?

MR. DEPUTY SPEAKER : You can come and discuss with me.

PROF. MADHU DANDAVATE : I have to make a submission. If any subject is objectionable, it should be objectionable for Call Attention, question and everything else. For question, it is all right. For raising it as an item it is not all right. I do not see any logic. (*Interruptions*).

MR. DEPUTY SPEAKER : Mr. Niren Ghosh you read it now. You come and meet me. I will convince you or you convince me.

SHRI ATAL BIHARI VAJPAYEE : May I seek one information ? Is the question starred or un-starred ?

MR. DEPUTY SPEAKER : I have told Mr. Niren Ghosh to come and meet me.

SHRI ATAL BIHARI VAJPAYEE : If the question is not starred, he will not be in a position to put supplementaries.

MR. DEPUTY SPEAKER : If he convince me I will accept it. Or else I will convince him.

Mr. Niren Ghosh you read the item relating to the Central Assent to West Bengal Bill.

SHRI HARIKESH BAHADUR : If you have decided not to be convinced, then nobody can convince you.

MR. DEPUTY SPEAKER : Who are you to speak now ? I am convincing him. Why are you spoiling the issue ? Shri Niren Ghosh has been my good friend. We have been old Members in the Rajya Sabha also. I can convince him. I cannot convince you.

SHRI NIREN GHOSH : Before I read out I want to make this point. A new rule is being sought to be introduced. That is why we are protesting. Whatever I have put in, there has been nothing allegatory in nature. That was an ordinary description. (Interruptions).

MR. DEPUTY SPEAKER : Under protest you can make a statement. This I allow. This has been recorded. You have every right.

PROF. MADHU DANDAVATE : The rules of this House cannot be set aside like that.

MR. DEPUTY-SPEAKER : I have requested him to come and meet me. There is nothing in the world that cannot be settled with Shri Niren Ghosh.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : What is that point that has been disallowed ?

MR. DEPUTY SPEAKER : I do not know.

I know you are an able advocate. I may not be an advocate but I know why you are raising this question.

SHRI NIREN GHOSH : Airport smuggling by some persons.

MR. DEPUTY SPEAKER : Please, no, no.

SHRI NIREN GHOSH : No name has been mentioned.

MR. DEPUTY SPEAKER : Chair has disallowed. You should not.

SHRI NIREN GHOSH : In item No. 9 of to-day's list of business I want to mention the following point :—

A number of bills passed by the West Bengal legislature are long pending for clearance and Presidential assent.

One Trade Union (Amendment) Bill was passed in 1969 providing for recognition of Unions by secret ballot. It is still pending. It is simply astounding. Another bill on comprehensive agrarian reforms was passed about a year back and it is still pending and so with some other bills.

All progressive legislations and urgently necessary bills passed by states legislatures are blocked and the States are made a laughing stock. This is nothing but erosion of the powers of the states.

This subject, therefore, requires a separate discussion.

I strongly press that this item be included in the next week's list of business.

श्री महावीर प्रसाद (बांसगांव) : मैं अपने संसदीय निर्वाचन क्षेत्र बांसगांव को आर्थिक एवं सामाजिक दृष्टिकोण से पिछड़ा हुआ क्षेत्र घोषित करने के सम्बन्ध में आप के माध्यम से केन्द्रीय सरकार का ध्यान आकृष्ट करना चाहता हूँ। श्रीमन्, बांसगांव निर्वाचन क्षेत्र में बांसगांव तहसील को उत्तर प्रदेश सरकार ने पिछड़ी हुई तहसील घोषित कर दिया है जिस के लिए मैं उत्तर प्रदेश सरकार को आपके माध्यम से बधाई प्रेषित करना चाहता हूँ। किन्तु खेद के साथ कहना पड़ता है कि उक्त तहसील को पिछड़ी हुई घोषित करने के बाद भी आज तक उस तहसील या निर्वाचन क्षेत्र में किसी भी प्रकार का उद्योग धंधा नहीं लगाया गया जबकि बांसगांव निर्वाचन क्षेत्र स्वतंत्रता प्राप्ति के पहले से ही पिछड़ा हुआ क्षेत्र है। इस निर्वाचन क्षेत्र में घाघरा, कुआनी, तरना, आमी, राप्ती, गोरा आदि नदियाँ बहती हैं जिस के कारण प्रत्येक वर्ष यह क्षेत्र बाढ़ से तबाह हो कर आर्थिक संकट से गुजरता है और यहाँ की सारी आबादी प्रत्येक वर्ष संघर्षमय वातावरण में अपना जीवन गुजारती है। फलस्वरूप यहाँ के अधिकांश लोग बेरोजगारी एवं भुखमरी के शिकार होने रहते हैं। अन्ततोगत्वा यहाँ के अधिकांश लोग विवश हो कर विश्व के प्रत्येक कोने में अपने जीवन निर्वाह हेतु चले गए हैं और चले भी जा रहे हैं तथा वहाँ पर बड़े ही अपमान के साथ अपना जीवन व्यतीत कर रहे हैं। मेरा सुझाव है कि यह मामला अगले सप्ताह की कार्यवाही में शामिल हो।

केन्द्रीय सरकार से विनम्र निवेदन एवं मांग है कि मेरे संसदीय निर्वाचन क्षेत्र को केन्द्रीय सरकार की तरफ से भी पिछड़ा हुआ क्षेत्र घोषित करके मेरे निर्वाचन क्षेत्र में सिकरीगाँव तथा बड़हलगाँव के बीच में जहाँ पर बुनकरों की संख्या बहुत ही अधिक

[श्री महावीर प्रसाद]

हे वहाँ पर एक सूती मिल या कागज बनाने की मिल बनना गन्ने की मिल प्राथमिकता के अन्तर्गत पर खोलने के लिए आदेश प्रसारित करे। कारण कि उक्त तीनों प्रकार के उद्योगों के लिए वहाँ पर सभी प्रकार की आवश्यक वस्तुएं उपलब्ध हैं। इससे मेरा क्षेत्र जो सदियों से आर्थिक एवं सामाजिक दृष्टिकोण से पिछड़ा हुआ है वह वास्तव में एक उन्नतिशील क्षेत्र बन सकेगा और वहाँ के लोग जो गरीबी की रेखा से नीचे अपना जीवन बिता रहे हैं, उससे ऊपर उठ कर क्षेत्रीय पिछड़ेपन के आधार पर आगे बढ़ सकेंगे। यह मामला भी अगले सप्ताह मदन में विचार के लिए रखा जाए।

SHRI BAPUSAHEB PARULEKAR :
Sir, I suggest the following two items in the business for the week commencing from 2nd August, 1982.

(1) A virtual drug shortage has hit the capital. Most of the essential drugs have gone underground in the past few days. Among the drugs in short supply are some life-saving ones. Anti Leukemia (in blood cancer) drugs have vanished from the market. *Thyroxin*, a drug vital in the treatment of thyroid hormone deficiency has disappeared from the market. Another drug, *Dristol*, which is a pain killer and is believed to be the most effective in combating flu is not available in open market for the past six months. It is reported that the shortage has been created so that the manufacturers can hold the Government to ransom to grant them an industrial licence to manufacture allied products such as shampoos and also to increase the prices. It is also reported that the company manufacturing these drugs withholds the supply to wholesalers and retailers deliberately so that it can sell the drug in the blackmarket. This being an important issue and relating to non-availability of life-saving drugs, I suggest a discussion on this issue in the next week.

(2) It is reported that the Mizo National Front by its terror tactics caused 13 killings in early this month and has been able to create panic among the non-Mizos, about 1,000 of whom have already left the Union Territory. It is also reported that there were over 100 MNF activists in three major camps in a

neighbouring country. The seized documents and interrogation of MNF personnel revealed that the groups with arms were dispatched from a neighbouring country. These activities of MNF which are serious, are likely to threaten the security of the country. I, therefore, suggest that this issue be thoroughly discussed in the House and, therefore, be included in the business of the next week.

SHRI BHISHMA NARAIN SINGH :
Sir, I am grateful to the hon. members for the valuable suggestions they have made. I will go through the record and, if I think it proper, I will bring them to the notice of the Business Advisory Committee.

12.35 hrs.

PREVENTION OF BLACKMARKETING AND MAINTENANCE OF SUPPLIES OF ESSENTIAL COMMODITIES (AMENDMENT) BILL

MR. DEPUTY SPEAKER : We now go to the next item; for the consideration of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (Amendment) Bill. Time allotted was 2 hours. We have already exhausted 1 hour and 22 minutes. Shri S. Murugian was on his legs. He can continue his speech.

***SHRI S. MURUGIAN (Tiruppattur) :**
Hon. Mr. Deputy Speaker, I rise to support the amending Bill which has been brought forward to ensure fair distribution of essential commodities to the common people. None in this House can dispute the fact that the essential commodities should be made available to the common people at fair prices. Since they are not available, the necessity for this amending Bill has arisen. Though the parent Act was being enforced, yet the blackmarketeers, hoarders and smugglers could escape the penal provisions of the law with impunity and that has compelled the Government to bring this amending Bill.

*The Original speech was delivered in Tamil.